

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition (Diary) No.388/2026 along with IA (Diary) No.389/2026**

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the Connectivity of 250 MW granted to the Petitioner along with consequential relief(s) thereof.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, APIPL  
Shri Aniket Prasoon, Advocate, APIPL  
Shri Md. Aman Sheikh, Advocate, APIPL  
Shri Sarthak Sareen, Advocate, APIPL  
Ms. Tanya Bajaj, Advocate, APIPL  
Shri Geet Rajan Ahuja, Advocate, APIPL

**Record of Proceedings**

The matter was mentioned by the learned senior counsel for the Petitioner, expressing the urgency in the case, and further requested to take up the matter along with Petition (Diary) No. 199/2026 (CTUIL v. APIPL and Ors.), as the aspects involved in the case were connected to the said case. At the request of the learned senior counsel for the Petitioner, the matter was taken up for hearing.

2. The learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking quashing/setting aside of CTUIL's letters dated 1.6.2026, whereby it has revoked the deemed GNA corresponding to 250 MW Connectivity(ies) granted to APIPL at Bhadla II PS, purportedly under Regulation 24.6(1)(a)(i) of the GNA Regulations on the ground that APIPL has failed to achieve commissioning of the said capacity within the prescribed timelines. The learned senior counsel submitted that before the issuance of the above impugned letters, SECI, being the concerned REIA under the GNA Regulations, had provided, on multiple occasions, necessary extensions, clarifications and applicable/ tentative SCOD of the Project(s) proposed to be developed against the said Connectivity(ies) and on that basis, APIPL also requested CTUIL to consider the same for the purposes of Regulation 24.6 of the GNA Regulations. In fact, based on the SECI's

earlier clarification dated 9.1.2026, CTUIL also excluded the APIPL's Connectivity(ies) from the revocation list published on 20.1.2026. However, CTUIL has failed to consider SECI's subsequent communication dated 20.3.2026, wherein it conveyed that the revised signing date of PPA may be taken as 5.6.2026 (thereby making the extended SCD as 5.6.2028), which was duly forwarded to CTUIL on 27.3.2026 and proceeded to revoke the APIPL's Connectivity(ies) on 1.6.2026 without any forewarning. The learned senior counsel also submitted that the 250 MW capacity proposed to be developed against the Connectivity(ies) granted to APIPL is also under active consideration for procurement through SECI and PSPCL, and the requisite approvals in relation thereto are being pursued before PSERC in Petition No. 13 of 2026, which is next listed on 11.6.2026. The learned senior counsel also pointed out that in Petition (Diary) No. 199/2026, CTUIL itself has prayed for necessary direction/clarification in regard to the extension granted to APIPL by SECI and consequent exclusion of APIPL from the revocation list, and therefore, the action of CTUIL in revoking APIPL's Connectivity(ies) during the pendency of its own Petition/ prayer is completely inappropriate. The learned senior counsel also pressed for interim protection and further submitted that, in the absence of any interim protection, the proceedings pending before PSERC may also be adversely affected.

3. In response, the learned counsel and representative of the Respondent/CTUIL, while reiterating their submissions made in Petition (Diary) No. 199/2026, submitted that CTUIL, vide letter dated 1.6.2026, has already revoked the deemed GNA/Connectivity(ies) of 250 MW granted to APIPL and has proceeded with the invocation of the concerned Bank Guarantees. The learned counsel further submitted that the CTUIL is strictly following the provisions of the Third Amendment of the GNA Regulations w.r.t. invocation of BGs and would require direction from the Commission in this case to allow payment of cash in lieu of encashment BGs.

4. In response, the learned senior counsel for APIPL informed that Conn BGs are yet to be encashed, and APIPL is willing to deposit the equivalent amount with CTUIL in lieu of such encashment and may be granted two days' time for this purpose. In response, the representative of CTUIL clarified that GNA Regulations do not permit accepting a payment equivalent to the BG, in lieu of encashment of such BG, after the revocation of connectivity(ies), and CTUIL would require a specific direction to this effect for accepting such payment.

5. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.
- (c) The Petitioner is directed to provide the following information on an affidavit within two weeks:
  - (i) Status of the generation project implementation inter-alia including the information, namely land acquired versus Land required for the Azure's generating station; status of the Dedicated transmission line, and status of the generation pooling station;
  - (ii) The contradiction in letter dated 09.01.2026 issued by SECI vs letter dated 15.01.2026 issued by Azure- where Azure has written that PSA for 400 MW has

been executed whereas SECI has written that PSA/PPA is expected to be signed by 31.03.2026 and clarify the same.

(iii) A copy of the PSA of 400 MW executed as claimed in Azure letter dated 15.01.2026.

(d) The Petitioner is granted two days to submit the amount equivalent to Conn BGs to CTUIL, subject to which CTUIL shall not proceed with encashment of the said Conn BGs. Further, CTUIL shall not re-allocate the deemed GNA/connectivity(ies) corresponding to APIPL's 250 MW at Bhadla-II PS to any third parties until further direction.

6. The Petitions will be listed for further hearing on **14.7.2026**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**